

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 360/97

Date of decision: 1.4.1997

K. Manohar

.... Applicant

Versus

1. Union of India rep. by
CPMG, AP Circle,
Hyderabad-1.

2. SSRM, Hyderabad Stg.Dn. ... Respondents

Mr. BSA Satyanarayana .. Counsel for applicant

Mr. K.Bhaskar Rao .. Counsel for respondents

CORAM

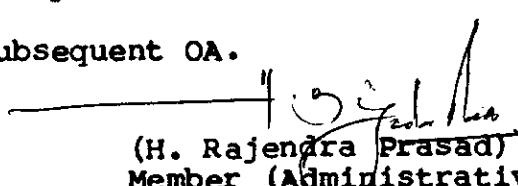
HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Mr. BSA Satyanarayana for the applicant.

The applicant in this OA is aggrieved by some phone message stated to have been issued on 5.5.95 by the 2nd respondent to one of his subordinate officers. It is not clear how this phone message is ⁱⁿ any way related to the applicant or how it becomes the impugned order. The applicant has not even represented to the concerned authorities not to mention exhausting all other normal remedies open to him. To that extent, this OA is premature.

2. In the light of the facts contained in the preceding paragraph the OA is disposed of with the observation that the applicant may exhaust the normal departmental remedies that may be available to him. In case he is aggrieved with the decision of the respondents he is at liberty to agitate his grievance in a subsequent OA.


(H. Rajendra Prasad)
Member (Administrative)

1st April, 1997

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Deputy Registrar COC

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O.A.360/97

To

1. The Chief Postmaster General,
Union of India, A.P.Circle, Hyderabad-1.
2. The Senior Superintendent Railway Mail Service
Hyderabad Sorting Division, Hyderabad-27.
3. One copy to Mr.B.S.A.Satyanarayana, Advocate. CAT.Hyd.
4. One copy to Mr. K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Hon'ble Member(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm.

20/4/97
20/4/97

T. COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 1 - 4 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

360/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal
प्रेस्पैच

21 APR 1997
NMO
हृदयाबाद आयोड
HYDERABAD BENCH